

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2024**

Subject : Petition under Section 79(1)(c)(f) and (k) of the Electricity Act, 2003 seeking an extension of time for compliance with this Commission's directions dated 23.11.2023.

Petitioner : Essar Power Transmission Co. Ltd. (EPTCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, EPTCL  
Ms. Anannya Ghosh, Advocate, EPTCL  
Shri Brian Moses, Advocate, EPTCL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of time for the installation and commissioning of the 3<sup>rd</sup> Inter Connecting Transformer (ICT) at Hazira Sub-station as specified by the Commission in its order dated 23.11.2023 in Petition No.187/MP/2023. Learned senior counsel further submitted that subsequent to the filing of the present case, substantial progress has been made towards installation and commissioning of the 3<sup>rd</sup> ICT with mainly all the physical activities completed, and the only outstanding activities to be completed, namely, (i) clearance from WRLDC for First Time Charging, (ii) Energy Meter installation, (iii) Conductor insertion in 400 kV GIS bay, and (iv) Final loading. Learned senior counsel, accordingly, sought liberty to place on record the above developments by way of an additional affidavit.

3. Considering the submissions made by the learned senior counsel for the Petitioner, the Commission directed the Petitioner to implead GNA grantee and Western Region beneficiaries as parties to the Petition. Accordingly, the Commission directed the Petitioner to file a revised memo of parties within a week. The Commission further directed as under:

- (a) Admit and issue notice to the Respondents, including GNA grantee, subject to just exceptions;
- (b) The Petitioner to file its additional affidavit, as noted in Para 1 above, within two weeks.
- (c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(d) The Petitioner to file on an affidavit within two weeks a copy of the investment approval for the ICT and activity-wise timeline for implementation of the 3<sup>rd</sup> ICT have been considered for compliance with directions issued vide Order dated 23.11.2023 in Petition 187/MP/2023.

4. The Petition will be listed for hearing on **5.11.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**  
**Joint Chief (Law)**